

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 589 of 2020**

**IN THE MATTER OF:**

**Kotak Mahindra Bank Ltd.**

**...Appellant**

**Versus**

**Unity Infraprojects Ltd.**

**Through its Resolution Professional**

**...Respondent**

**Present:-**

**For Appellant: Mr. Himanshu Bhushan, Advocate.**

**For Respondent: Mr. Kunal Mimani and Mr. Kunal Vajani, Advocates.**

**ORDER**  
**(Virtual Mode)**

**04.09.2020** It transpires from the Affidavit dated 10.08.2020 filed by Ms. Ankita Mimani and Associates Vice President of the Appellant that M.A. No. 423 of 2020, on the file of 'National Company Law Tribunal', Mumbai, on 05.02.2020, 'Due to paucity of time, the matter was directed to be Listed on 28.02.2020' and on 28.02.2020, again, 'Due to paucity of time, the matter was directed to be Listed on 01.04.2020'.

At this juncture, the Learned Counsel for the Appellant/Mr. Himanshu Bhushan, Advocate informs this Tribunal that after 01.04.2020 M.A. No. 423/2020 has not been taken up for hearing by the Adjudicating Authority i.e. NCLT, Mumbai.

Hence, this Tribunal directs the Appellant to file a sworn Affidavit mentioning the present status about the pendency of M.A. No. 423/2020 (after 01.04.2020 till date).

The said Affidavit is to be filed within one week from today before the 'Office of the Registry' of course, after serving the same to the Respondent/Resolution Professional.

The Registry is directed to List the matter on **24<sup>th</sup> September, 2020.**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

Basant B./Kam.